

Item No. 3

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 517/2018
Earlier O.A. No. 410/2013(SZ)

P. V. Subramanian

Applicant(s)

Versus

State of Tamil Nadu & Ors.

Respondent(s)

Date of hearing: 22.04.2019

**CORAM: HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Mr. A Yogeshwaran, Advocate

For Respondent (s):

Mr. Vidyalakshmi vipin for Mr. Abdul Saleem,
advocate for TNPCCB

Mr. M. Guruprasad, advocate for Respondent No. 8

Mr. Kamlesh Kannan S., advocate for State of Tamil
Nadu

ORDER

1. As per order dated 25.02.2019, this Tribunal had directed the Committee to submit a report regarding scientific ways of disposal of remnants of solid residue accruing in the process of manufacturing Mor Molaga and, to assess the damage caused to the environment and suggest a plan for remediation of the environmental damage caused, with specific direction to consider the following aspects:-
 - i. Scientific method to be adopted for disposal of the remnants;
 - ii. Assess the damage caused by the discharge from the units which would bring its ambit loss to environment, land and water, as well as to the agriculture.
2. Accordingly, the Committee has filed a report on 29.03.2019. The Learned Counsel for the manufacturing units wants to file their objection to the same. Learned Counsel for the Applicant also wants to file objection. Both the applicant and respondents can file their objections before the next date of hearing.

3. List this matter on 20th May, 2019.

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

April 22, 2019
O.A No. 517/2018
hb

